

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1222
TO BE ANSWERED ON 10th FEBRUARY 2026**

VACANCIES IN THE NATIONAL MEDICAL COMMISSION

1222. SHRI VIVEK K. TANKHA:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the sanctioned strength of the National Medical Commission (NMC) and its four autonomous boards under the National Medical Commission Act, 2019 and the number of posts presently lying vacant, board-wise and post-wise;
- (b) the manner in which the NMC is presently discharging its statutory duties relating to regulation of medical education, ethics, accreditation and disciplinary control in the absence of a majority of members, including near-vacancies in key boards;
- (c) the details of delays, backlogs or regulatory gaps arising from such vacancies; and
- (d) the steps taken and timelines fixed for filling these posts to ensure effective functioning of the NMC as envisaged under the Act?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

- (a) The sanctioned strength of the commission is 54, out of which 19 posts are vacant. The details of the incumbency position of the commission and its autonomous Boards are at Annexure.
- (b) to (d) The Commission has informed that appropriate institutional mechanisms are in place to ensure the continued discharge of its statutory responsibilities relating to the regulation of undergraduate and postgraduate medical education, ethics, and accreditation, in accordance with the provisions of the National Medical Commission Act, 2019 (NMC, Act). Further, filling-up of vacancies is a continuous process and action is taken as per provisions of the NMC, Act to fill up the vacant posts including issue of advertisements from time to time.

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1222 for answer on 10.02.2026

Annexure

The details of the incumbency position of the National Medical Commission and its Autonomous Boards:

Sl. No.	Type of post	Sanctioned Strength	In-position
1	Commission	33 (Chairman – 01, Ex-Officio – 10, Part-time members, NMC - 22)	28 (Chairman – 01, Ex-Officio – 08, Part-time members, NMC - 19)
2	Secretary, NMC	01	01
Autonomous Boards			
3	Under Graduate Medical Education Board (UGMEB)	President – 01 Whole-Time Members – 02 Part-Time Members - 02	Part-Time Member - 01
4	Post Graduate Medical Education Board (PGMEB)	President – 01 Whole-Time Members – 02 Part-Time Members - 02	President – 01 Part-Time Member - 01
5	Medical Assessment and Rating Board (MARB)	President – 01 Whole-Time Members – 02 Part-Time Members - 02	President – 01 Part-Time Member - 01
6	Ethics & Medical Registration Board (EMRB)	President – 01 Whole-Time Members – 02 Part-Time Members - 02	Part-Time Member - 01
	Total	54	35